

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CIVIL APPEAL NO.3340
/2007@

P E T I T I O N F O R S P E C I A L L E A V E T O A P P E A L © NO.12907 / 2005

M/s Gujar at Pr adesh P a nch ay at P a ri s h ad & Ors. .. Appellant(s)
Versus
State of Gujarat & Ors. .. Respondent(s)

DAT E : 30/ 0 7 / 2 0 0 7 This matter was called
on for pronouncement of judgment today.

For Appellant(s) Mr. Huzefa Ahmadi, Adv.
Mr. E.C. Agrawal a, Adv.

For Respondent(s) Mr. H. W ahi, Adv.

Hon'ble Mr. Justice C.K. Thak ke r pronounced the judgment of
the Bench comprising self and Hon'ble Mr. Justice P. K .
Bal a s ubr a m a ny a n.

Leave granted. The appeal is dismissed with no order as to
costs.

[Usha Bha rdw aj]
Court Master

[Vinod Kulvi]
Court Master

[Signed reportable judgment is placed on the file]